

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Petition No.40/TT/2014

Date: 23.2.2015

To  
The Deputy General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: Determination of Transmission Tariff for 765/400 kV, 1X1500MVA, ICT-1 at Dharmjaygarh Sub-station along with associated bays under Supplementary Transmission Scheme of upcoming IPP Projects in Chhattisgarh in Western Region

Sir,

Please refer to your above mentioned petition and furnish the following information on affidavit, with advance copy to the respondents/ beneficiaries, latest by 9.3.2015:-

- a. Board's investment approval for the project duly certified by Company Secretary;
- b. Details of default in interest payment on loan, if any. The basis and details of claiming the proposed Loan and documents in support of interest rate and repayment schedule for all the Assets including proposed Loan (as per Form-9 C);
- c. Computation of interest during construction on the basis of drawl of loan allocated to this project and the interest paid by the petitioner as under:
  - i. From the date of infusion of debt fund up to Scheduled Date of Commercial Operation as per Regulation 11 (A) (1) of the 2014 Tariff Regulations;
  - ii. From Schedule COD to actual COD.
- d. Details of incidental expenditure incurred in respect of the asset, during the period of delay (i.e. from zero date to scheduled COD and from Scheduled COD to actual COD separately) along with the liquidated damages recovered or recoverable;

- e. Amount of opening gross block (as on COD) as per Form-4 A “Statement of Capital Cost” as per Books of Accounts (Accrual Basis) for all the assets and the undischarged liabilities in the gross block.
  - f. The other income generated, if any, as per Form 14 of the 2014 Tariff Regulations and allocated to the project covered;
  - g. Whether entire liability pertaining to initial spares has been discharged as on COD?
  - h. Supporting document for “Proposed Loan 2013-14” in respect of interest rate and repayment schedule.
2. Please also furnish computation sought vide para (c) above, in soft copy in excel format.

Yours faithfully,

Sd/  
(Dr. P.K. Sinha)  
Assistant Chief (Legal)